

In the Court of Executive Magistrate, Anni, District Kullu, H.P.

Puran Chand

. . Applicant.

Versus

General Public

. . Respondent.

Subject.—Notice under section 13(3) of Birth & Death Registration Act, 1969.

Shri Puran Chand s/o Sh. Patras, Village Lambidhar, P.O. Nagan, Tehsil Anni, District Kullu, H.P. has moved an application in the office of the undersigned accompanying with an affidavit stating there in that the birth event (30-08-1966) has not been entered in the record of Gram Panchayat at GP Anni.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objections regarding entering birth event of the applicant born on 30-08-1966 in the Panchayat record of Gram Panchayat Namong, Phatti Franali, Tehsil Anni, District Kullu, H.P. he/she/they may file his/her/their objection on or before 16-06-2025 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 23rd of April, 2025.

Seal.

Sd/-
*Executive Magistrate,
Anni, District Kullu (H.P.).*

In the Court of Executive Magistrate, Anni, District Kullu, H.P.

Asha Devi

. . Applicant.

Versus

General Public

. . Respondent.

Subject.—Notice under section 13(3) of Birth & Death Registration Act, 1969.

Smt. Asha Devi d/o Rehmat Masih, r/o Village Jatanu, P.O. Deori, Tehsil Anni, District Kullu, H.P. has moved an application in the office of the undersigned accompanying with an affidavit stating that the birth event (11-06-1963) has not been entered in the record of Gram Panchayat at GP Namong.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant's daughter Miss Rashmi born on 11-06-1963 in the Panchayat record of Gram Panchayat Namong, Phatti Franali, Tehsil Anni, District Kullu, H.P. he/she/they may file his/her/their objection on or before 15-06-2025 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 23rd of April, 2025.

Seal.

Sd/-
*Executive Magistrate,
Anni, District Kullu, H.P.*

**In the Court of Sh. Vikas Shukla, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Hyder Ali s/o Sh. Maqbool Hussain, r/o Village and P.O. Mohal, Tehsil Bhunter, Distt. Kullu (H.P.).
2. Meeta Devi d/o Sh. Jeet Ram, r/o Village Sharabai, P.O. and Tehsil Bhunter, District Kullu . *.Applicants.*

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Hyder Ali and Meeta Devi have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 17-04-2025 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 17-05-2025. The objection's received after 17-05-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 19-04-2025 under my hand and seal of the court.

Seal.

VIKAS SHUKLA, HAS,
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

**In the Court of Sh. Vikas Shukla, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Rajesh Singh s/o Sh. Kewal Singh, r/o Trizanagar, P.O. Dhariwal, Tehsil and Distt. Gurdaspur, Punjab.
2. Hema d/o Sh. Jagar Nath, r/o Village Chanaugi, P.O. Neoli, Tehsil & District Kullu, (H.P.). . *.Applicants.*

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Rajesh Singh and Hema have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 16-04-2025 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 17-05-2025. The objection received after 17-05-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 19-04-2025 under my hand and seal of the court.

Seal.

VIKAS SHUKLA, HAS,
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

**In the Court of Sh. Vikas Shukla, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Mrs. Vishnu d/o Sh. Naresh Lama, r/o Village Sada Singh Wala, District Moga, Punjab presently residing at Village Marhi, P.O. Naggar, Tehsil and Distt. Kullu, (H.P.).

2. Jagmeet Singh s/o Sh. Dhana Singh, r/o Village & P.O. Sada Singh Wala, District Moga, Punjab presently residing at Village Marhi, P.O. Naggar, Tehsil and Distt. Kullu, (H.P.).

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Mrs. Vishnu and Jagmeet Singh have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 02-12-2021 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 21-05-2025. The objection received after 21-05-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 22-04-2025 under my hand and seal of the court.

Seal.

VIKAS SHUKLA, HAS,
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

**In the Court of Sh. Vikas Shukla, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Akshit Vashisht s/o Sh. Govind Sharma, r/o Lower Dhalpur, P.O. Dhalpur, Tehsil and Distt. Kullu, (H.P.).
2. Ekta Sharma d/o Sh. Ram Asra Sharma, r/o Ward No. 4, Village and P.O. Joh, Tehsil Amb, Distt. Una, (H.P.).

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Akshit Vashisht and Ekta Sharma have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 20-04-2025 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or writing before this court on or before 28-05-2025. The objection received after 28-05-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 28-04-2025 under my hand and seal of the court.

Seal.

VIKAS SHUKLA, HAS,
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

**Before the District Registrar (Marriages)-cum-Additional Deputy Commissioner Kullu,
District Kullu (H.P.)**

1. Sh. Yugal Kishor s/o Sh. Anup Ram, r/o Village Chong, P.O. Jullugran, Sub-Tehsil Jari, District Kullu, H.P.
2. Smt. Sonali Sharma d/o Sh. Jog Raj, r/o V.P.O. Jallugran, Sub-Tehsil Jari, District Kullu, H.P.

Versus

General Public

Subject.—Regarding Registration of Marriage u/s 8(3) of the H.P. Registration of Marriage Act, 1996.

Sh. Yugal Kishor s/o Sh. Anup Ram, r/o Village Chong, P.O. Jullugran, Sub-Tehsil Jari, District Kullu, H.P. & Smt. Sonali Sharma d/o Sh. Jog Raj, r/o V.P.O. Jullugran, Sub-Tehsil Jari, District Kullu, H.P. have filed an application along with the affidavits in the office of undersigned stating therein that they have solemnized their marriage on 06-12-2024, but marriage has not been found entered in the records of Registrar of Marriage, Gram Panchayat Chong in Tehsil Jari, District Kullu, H.P.

Therefore, objections are hereby invited from the general public through this notice, that if anyone has any objection regarding the registration of this marriage, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 26th April, 2025.

Seal.

Sd/-
(ASHWANI KUMAR),
District Registrar (Marriages)-cum-ADC
Kullu, District Kullu (H.P.).

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

श्री चन्दरू पुत्र डुगलू राम, निवासी गांव शनाग, डाकघर बांहग, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत दुरुस्ती राजस्व अभिलेख।

नोटिस बनाम—आम जनता

श्री चन्दरू पुत्र डुगलू राम, निवासी गांव शनाग, डाकघर बांहग, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने खाता खतौनी नं0 161/220, कित्ता 4, रकबा 00-06-44 है0 व भूमि खाता/खतौनी नं0 154/213, कित्ता 18, रकबा तादादी 00-56-21 है0, मुहाल शनाग, फाटी बुरुआ, कोठी व तहसील मनाली, जिला कुल्लू, हिमाचल प्रदेश जमाबन्दी वर्ष 2019-2020 के राजस्व अभिलेख में अपना नाम दुरुस्ती के लिए आवेदन किया है कि राजस्व अभिलेख में मेरा नाम चन्दरू दर्ज है, जोकि गलत है जबकि मेरा नाम केशव राम है जोकि सही व दुरुस्त है, जिस कारण आवेदक ने अपना नाम चन्दरू उर्फ केशव राम बुरुआ के राजस्व अभिलेख में दर्ज करवाना चाहता है। जिस बाबत आवेदक ने आधार कार्ड, पैन कार्ड, परिवार नकल, रिपोर्ट पटवारी पटवार वृत्त बुरुआ, ब्यान हल्फिया तथा लिखित ब्यान आवेदक से पाया गया कि आवेदक का सही नाम केशव राम है और उक्त नाम को बुरुआ के राजस्व अभिलेख में दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को श्री चन्द्ररु उपनाम श्री केशव राम के नाम दुरुस्ती बुरुआ के राजस्व अभिलेख में दर्ज कराने बारे आपत्ति हो तो वह दिनांक 31 मई 2025 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार बुरुआ के राजस्व अभिलेख में सही नाम दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 26-04-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

श्रीमती हीरा देवी पुत्री श्री केशव राम, निवासी गांव गधेरनी, डाकघर कलाथ, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इशतहार बाबत जन्म तिथि दर्ज करने बारे।

नोटिस बनाम—आम जनता

श्रीमती हीरा देवी पुत्री श्री केशव राम, निवासी गांव गधेरनी, डाकघर कलाथ, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में अपनी जन्म तिथि पंजीकरण करने बारे आवेदन—पत्र, मय शपथ पत्र गुजारा है कि आवेदिका का जन्म दिनांक 13-05-1996 को हुआ है परन्तु ग्राम पंचायत गधेरनी के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है, जिसे अब वह दर्ज करवाना चाहती है। इस बाबत मुख्य चिकित्सा अधिकारी कुल्लू, ग्राम पंचायत गधेरनी तथा क्षेत्रीय अभिकरणों से छानबीन करवाई गई तथा पाया गया कि श्रीमती हीरा देवी पुत्री श्री केशव राम की जन्म तिथि 13-05-1996 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को श्रीमती हीरा देवी पुत्री श्री केशव राम की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 30-05-2025 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत गधेरनी के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 21-04-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

